IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No.546 of 2021

Alok Prafull Ekka .... Petitioner
Versus
1. State of Jharkhand
2. Eugine Jestine Ekka .... Opposite Parties

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Akchansh Kishore, Advocate
For the State : Mr. Naveen Kumar Ganjhu, Advocate

02/12.04.2021 Heard Mr. Akchansh Kishore, learned counsel for the petitioners and Mr. Naveen Kumar Ganjhu, learned counsel for the State.

This criminal miscellaneous petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Let notice be issued to opposite party no.2- Eugine Jestine Ekka under registered cover with A/D as well as by ordinary process for which requisites etc. must be filed within two weeks.

In the meantime, Mr. Ganjhu will take instruction and file affidavit on behalf of State.

Post this matter on 9th June, 2021.

Till the next date, there shall be stay of order dated 20.02.2020 contained in Annexure-2 so far the petitioner is concerned.

(Sanjay Kumar Dwivedi, J.)

Anit